

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.75/(MAH)/2010
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

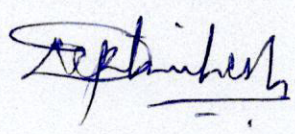
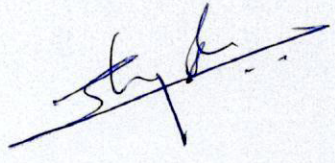
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 16.01.2017

NAME OF THE PARTIES: Mrs. Indira Jayantilal Vikamsey & Anr.

V/s.

M/s. Pla Electro Appliances Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Dr. Deepthi Mankesh	Adherete for petitioners.	
2.	Av. Shrey Shah	Advocate for Respondents	

ORDER

T.C.P. No. 75/397-398/CLB/MB/MAH/2010

1. Ld. Representatives for both the sides are present.
2. From the side of the Petitioner Ld. Representative has placed on record an Order of NCLAT, New Delhi dated 08.12, 2016. According, to this Order the matter has been kept open and the Company Application No. 226/11 has to be disposed of along with CP 75/10, being restored back. From the side of the Petitioner Learned Counsel has informed that consequence to the latest development Petitioner is willing to amend the Petition. Hence seeking time to do the needful. Without

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commenting on the nature of amendment simply applying natural justice time is granted.

3. The amendment, if any, can be filed on or before 24.01.2017. Amended Petition in advance to be served on the other side. Respondent can file reply to the amended Petition on or before 01.02.2017. Thereafter, the matter is enlisted for hearing on **15.02.2017**.

Dated: 16th January, 2017.

sd/-
M. K. SHRAWAT
Member (Judicial)